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Separate paging is given to this part in order that it may be
 filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 3rd November 1963, is hereby published for general information.

AKBAR S. SARELA,
 Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. XLI OF 1963.

(First published, after having received the assent of the Governor in the "*Gujarat Government Gazette*" on the 5th November 1963).

An Act further to amend the Bombay Public Conveyances Act, 1920.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows :—

1. This Act may be called the Bombay Public Conveyances (Gujarat Amendment) Act, 1963. Shrot title.

Bom. VII of 1920. 2. After section 5 of the Bombay Public Conveyances Act, 1920 (hereinafter referred to as "the principal Act"), the following section shall be inserted, namely :— Insertion of new section 5A in Bom. VII of 1920.

"5A. (7) The Commissioner of Police may, by an order notified in the *Official Gazette*, limit the number of any class of public conveyances for which licence may be granted in any area, having regard to the adequacy of public conveyances of the same or any other class operating or likely to operate in the area in the near future, or to the safety or convenience of the public in the light of traffic conditions in the area. Power of Commissioner to limit number of public conveyances.

(2) Any order made under sub-section (1) may be suspended, cancelled or modified by the State Government.”.

Substitution
of new section
for section 22
in Bom. VII
of 1920.

3. For section 22 of the principal Act, the following section shall be substituted, namely :—

Keeping or
letting for
hire public
conveyance
without
licence.

“22. (1) Any person who shall keep or let for hire any public conveyance without a licence granted by the Commissioner of Police in this behalf and for, the time being in force shall be punishable :—

(i) for the first offence with fine which may extend to fifty rupees :

Provided that in the absence of special and adequate reasons to be mentioned in the judgment of the Court such fine shall not be less than fifteen rupees.

(ii) for the subsequent offences with fine which may extend to one hundred rupees :

Provided that in the absence of special and adequate reasons to be mentioned in the judgment of the Court such fine shall not be less than fifty rupees.

(2) Any person who shall keep or let for hire any public conveyance on which the number and other particulars required by section 3 are not clearly inscribed in such manner as the Commissioner of Police directs shall be punishable with fine which may extend to one hundred rupees.

(3) If any person commits an offence under sub-section (1) any Court trying such offence may direct that the conveyance in respect of which the Court is satisfied that the offence has been committed shall be forfeited to Government.”.